

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Service Tax Appeal No.52534 of 2018 (SM)

[Arising out of Order-in-Appeal No.61(CRM)/ST/JDR-2017-18 dated 31.01.2018
passed by the Commissioner, Central Goods & Service Tax, Jodhpur.]

M/s. Shree Nath Construction & Suppliers

41, Panchwati, Chitragupt Colony,
Senth, Chittorgarh (Rajasthan).

Appellant

VERSUS

**Commissioner of Central Excise
& Service Tax,**

Udaipur.

Respondent

APPEARANCE:

None for the appellant.

Shri Pradeep Gupta, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51548/2018

DATE OF HEARING/DECISION:15.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent –
Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme,
2019.

2. In token of final settlement, Revenue has issued certificate in Form
SVLDRS-4 dated nil. Accordingly, the appeal is disposed of in terms of the
final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Ckp.

